

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 85 of 2014 &
IA No. 155 of 2014 &
IA-330 of 2014

Dated : 1st September, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Gujarat Urja Vikas Nigam Ltd. ... Appellant(s)

Versus

G.E.R.C. & Anr.Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) Mr. Amit Kapur with
Ms. Apoorva Misra for R.2

ORDER

We have heard the Learned Counsel for the parties.

Ultimately, the Learned Counsel for the Appellant submits that he will withdraw this Application with liberty to file a fresh Appeal along with Condonation of Delay Application.

Accordingly, the cross objections as well the Application is dismissed as withdrawn with liberty to file a fresh Appeal.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/js